

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 11(ND)/2017

IN THE MATTER OF:

Shiv Sevak Singh & Ors.

.....Petitioner

v.

Raebareilly Allahabad Highways Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 241-242

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s): Mr. Nikhil Mathur, Advocate

For the Respondent(s): Mr. Inder Raj Gill & Mr. Anant Malik, Advocates for Respondent No. 1-4

ORDER

On behalf of arguing counsel for petitioner a request for adjournment has been made on the ground that he is not available and is in some personal difficulty. Accordingly, hearing is deferred to 31.01.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet